## W.P.(MD) No.10526 of 2021

## THE HON'BLE CHIEF JUSTICE and T.S.SIVAGNANAM, J.

(made by the Hon'ble Chief Justice)

The State has filed a counter-affidavit through the third respondent.

2. On behalf of the National Human Rights Commission ("NHRC", for short), a sealed cover has been filed, said to contain a report that was sought by the order dated June 25, 2021. The sealed cover will be retained in its sealed state by an officer of this Court in her custody and produced when next sought by the Bench.

3. As far as the NHRC is concerned, paragraph 11 of the previous order of June 25, 2021 permitted such body to use a counter-affidavit within four weeks. Since no counter-affidavit has been filed, it may be presumed that the body may not wish to file a counter-affidavit. However, learned Additional Solicitor appearing on behalf of the NHRC says that some further time may be given so that if the NHRC wishes to file a counter-affidavit, the same may be done. NHRC also seeks all the papers filed by the petitioner in connection with the

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present matter.

4. Though the petitioner insists that all papers had previously been served on the NHRC, a copy of the petition together with other documents filed by the petitioner should be forwarded to the office of learned Additional Solicitor for NHRC to avail of the same and file its counter-affidavit, if deemed necessary, within three weeks from date. List the matter four weeks hence.

5. List on 13.09.2021.

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(S.B., CJ.) (T.S.S., J.) 09.08.2021

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<u>and</u> <u>T.S.SIVAGNANAM, J.</u>

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